

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 110/2005  
OA 1684/2003

New Delhi, this the 24<sup>th</sup> day of October, 2005

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Murari Lal Sharma ...Applicant.  
(By Advocate Shri P.S. Goindi)

VERSUS

1. B. Mazoomdar,  
Director General, CPWD  
Nirman Bhawan,  
New Delhi.
2. A.K. Verma  
Supdt. Engineer,  
Central Circle, CPWD  
Hapur Chungi,  
Ghaziabad
3. G.S. Pant  
Executive Engineer  
Ghaziabad Central Division  
CPWD, Ghaziabad. ....Respondents.

(By Advocate Shri D.S. Mahendru)

**O R D E R (ORAL)**

**By Shri V.K. Majotra, Vice-Chairman (A):-**

Heard the learned counsel.

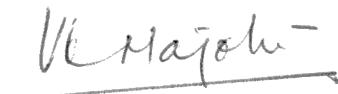
2. OA 1684/2003 was disposed of on 13.2.2004 with the following observations / directions:-

"5. While applicant has not been able to assert his seniority, on being specifically asked, respondents have not been able to produce any seniority list of persons such as the applicant. In this backdrop, the present OA is disposed of with a direction to the respondents that they shall prepare a seniority list of MLDs working in hand receipt basis within a period of six months from now and regularize the services of the applicant and similarly situated persons as per their seniority. Ordered accordingly."

3. Through their affidavit and additional affidavit, respondents have stated that they have complied with directions of the Court in as much as they have issued a seniority list dated 18.5.2005 (Annexure R-1) in which applicant's name appears at serial no.4 having been appointed on 14.6.1994 in Ghaziabad Central Circle. In this backdrop, he is the junior most. Respondents have stated that at present there are no vacancies, a large number of vacancies having been abolished by the respondents and that as and when vacancies of work charged establishment occur, applicant shall be considered for regularization against the same. In this backdrop, we find that there is no deliberate and wilful disobedience of directions of this Court. CP is disposed of. It is needless to say that hopefully as and when vacancies of work charged establishment are created, applicant would be considered for regularization. Notices are discharged.

  
(Mukesh Kumar Gupta)  
Member (J)

/gkk/

  
(V.K. Majotra)  
Vice-Chairman (A)

24. 10. 05